

**GOVERNMENT OF INDIA  
SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2716  
ANSWERED ON:10.12.2012  
ABUSIVE LANGUAGE AND CASTIEST REMARKS  
Shekhar Shri Neeraj;Singh Shri Yashvir

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the details of the cases registered under SC/ST prevention of Atrocities Act during the last three years, State-wise;
- (b) the details of the fake cases registered under the said Act, State-wise;
- (c) whether the clauses regarding abusive language and castiest remarks are being widely misused by the SC/ST people against the non-SC/ST people;
- (d) if so, the details thereof along with the action taken by the Government in this regard;
- (e) whether the Government is considering to amend the SC/ST Prevention of Atrocities Act in view of the misuse of the law; and
- (f) if not, the reasons therefor?

**Answer**

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT (SHRI P. BALRAM NAIK)

- (a) The data of National Crime Records Bureau (NCRB), Ministry of Home Affairs, in this regard is given in the Statement at Annexure-I.
- (b) The data of NCRB does not specifically relate to fake cases under the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) (PoA) Act, 1989 and is given under the caption ` Charge found False/Mistake of Fact or Law etc.`. Accordingly the State/UT wise data for the calendar year 2011 is given in the Statement at Annexure-II.
- (c) & (d) Incidence of false cases under the said Act was indicated by some agencies. For dealing with specific false cases, relevant Sections of the IPC can be invoked by the concerned agencies.
- (e) & (f) In this context, no proposal to amend the Act is under consideration, since no suggestion to this effect has been received from any State Government/UT Administration.